

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 4821/2014
(Arising out of impugned final judgment and order dated 16/01/2014
in WC No. 58754/2013 passed by the High Court of Judicature at
Allahabad)

ANOOB & ORS.

Petitioner(s)

VERSUS

ADDL. COMM. SAHARANPUR DIV. & ORS.
(with interim relief and office report)

Respondent(s)

Date : 04/12/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s)

Mr. Arvind Singh, Adv.
Mr. Sushant K. Yadav, Adv.
Mr. Yash Pal Dhingra, Adv.

For Respondent(s)

Mr. Ajay Veer Singh Jain, Adv.
Mr. Atul Agarwal, Adv.
Mr. Atit Jain, Adv.
Mr. R.K. Verma, Adv.
Mr. U.R. Bokadia, Adv.
Ms. Divya Garg, Adv.
Mr. Mohd. Irshad Hanif, Adv.

Mr. Vinay Garg, Adv.
Mr. Upendra Mishra, Adv.
Mr. Tanmay Agrawal, Adv.
Mr. Sanjeev Kumar, Adv.

Ms. Asha Gopalan Nair, Adv.
Ms. Minakshi Vij, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Post in the month of January, 2016.

Signature Not Verified

Digitally signed by
Rajni Mukhi
Date: 2015.12.05
12:36:25 IST
Reason:

(Rajni Mukhi)
Sr. P.A.

(Renu Diwan)
Court Master